

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-05-2024 AT 10:30 AM**

CP No. 51/59/HDB/2023

AND

IA(CA) 123, 124 & 125/2024 in CP No. 51/59/HDB/2023

u/s. 59 of Companies Act, 2013

IN THE MATTER OF:

Mr. Addagatla Purushotham

...Petitioner

AND

Hyderabad Hi-Tech Textile Park Pvt Ltd & 12 others.

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

CP No. 51/59/HDB/2023

For hearing, matter adjourned to 20.06.2024.

IA(CA) 123/2024

Learned Counsel Smt Sandhya Rani, for applicant present through Video Conference.

This is an application to set aside the order dated 21.03.2024 and seeking leave to file rejoinder as the right to file has been forfeited. Rejoinder to the counters filed by the respondents.

Learned counsel Mr Anil Kumar for respondent submits that conditional order be passed regarding filing of the rejoinder. Hence this application is allowed on condition that rejoinder if any shall be filed within 10 days, in default this application stands disposed of.

Accordingly, this **application is allowed and disposed of** with payment of costs of Rs.5,000/- payable to the Prime Minister Relief Fund.

IA(CA) 124 /2024

Learned Counsel Mr Soma Shekar Raichur, for applicant present through Video Conference.

This is an application to set aside the order dated 15.02.2024 and seeking leave to file counter as the right to file has been forfeited. Learned counsel for the first

respondent reports no counter. This application is allowed on condition that counter if any shall be filed within 10 days from today in default this application stands dismissed if filed rejoinder if any within a week thereafter lest opportunity stands closed.

Accordingly, this **application is allowed and disposed of** with payment of costs of Rs.5000/- payable to the Prime Minister Relief Fund.

IA(CA) 125/2024

Learned Counsel Mr V Raghunath, for applicant present through Video Conference.

This is an application to set aside the order dated 15.02.2024 and seeking leave to file counter as the right to file has been forfeited. Learned counsel for the first respondent reports no counter. This application is allowed on condition that counter if any shall be filed within 10 days from today in default this application stands dismissed if filed rejoinder if any within a week thereafter lest opportunity stands closed.

Accordingly, this **application is allowed and disposed of** with payment of costs of Rs.5,000/- payable to the Prime Minister Relief Fund.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)